

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **05.04.2023** (WEDNESDAY)
CHENNAI BENCH (PHYSICAL MODE)
10.30AM

In the Court of Hon'ble Mr. Justice M. Venugopal, Member (Judicial), and Hon'ble Ms. Shreesha Merla,
Member (Technical)

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1	Comp App (AT) (CH) (Ins) No. 53/2023 For Stay IA No. 186/2023	Aadi Shakthi Services Vs CA S Palaniappan & Anr. WITH	Ms. Jayanti K Shah	
2	Comp App (AT) (CH) (Ins) No. 54/2023 For Stay IA No. 189/2023	Banwarilal Sharma Vs CA S Palaniappan & Anr	Ms. Jayanti K Shah	
3	Comp App (AT) (CH) (Ins) No. 62/2023 For Exemption IA No. 227 & 228/2023 For Stay IA No. 229/2023 For Directions IA No. 269/2023	Park Energy Pvt. Ltd. Vs State Bank of India & Anr	Mr. Dhananjaya Sud	
4	Comp App (AT) (CH) (Ins) No. 87/2023 For Condone Delay IA No. 310/2023 For Exemption IA No. 309/2023	State Bank of India Vs India Power Corporation Limited	Mr. Edward James	M/s Cyril Amarchand Mangaldas For Caveator
5	Comp App (AT) (CH) (Ins) No. 88/2023 For Stay IA No. 316/2023	NK Kurian Vs Kosamattam Finance Limited	Mr. Hari Kumar G Nair	

For Hearing

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
6	Comp App (AT) (CH) (Ins) No. 215/2021 For Stay IA No. 433/2021 For Direction IA No. 498/2021 & 686/2022 For Adv. Hg.	Amlika Mercantile Private Ltd. Vs. Keytrade AG & 2 Ors	Mr. Anirudh Krishnan	Mr. Bharadwaja Ramasubramaniam - R1 Mrs. Mummaneni Vazra Laxmi- R3

	IA No. 434/2021 & 746/2022			
7	Comp App (AT) (CH) (Ins) No. 387/2022 For Urgent Hearing IA No. 922/2022 For Stay IA No. 921/2022 Adv Hg IA No. 201/2023	Mr VVV Satyanarayana Rao Vs India Infrastructure Finance Company Ltd.& 2 Ors	Mr. Yogesh Jagia	Mr. Amir Bavani - R1 M/s. Khaitan- R2 & R3

For Directions/Convenience Compilation

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
8	TA (AT) No. 108/2021 (CA (AT) No. 58/2019)	Late Devraj Dhanram Represented by his L/Rs Mrs Geetha Devraj & Ors Vs Firebricks & Potteries Pvt. Ltd. & Ors & 10 Ors	Mr. Balaji Srinivasan	Mr. A Murali Mr. Shantanu Singh

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
9	Comp App (AT) (CH) (Ins) No. 252/2021 For Exemption IA No. 534/2021 For Stay IA No. 535/2021	Assistant Commissioner of Central Tax Vs. Bhrugesh Rameshchandra Amin & 2 Ors	Mr. P Raj Kumar Jhabakh	Mr. R. Sivaraman- R2 & R3
10	Comp App (AT) (CH) (Ins) No. 108/2022 For Stay IA No. 243/2022 To Dispense With IA No. 244/2022 Leave to file IA No. 245/2022	Telangana State Southern Power Distribution Co Ltd Hyderabad Vs Mr. T. Sathisan, RP of Splendid Metal Products Ltd & 2 Ors	Mr. Adithya Reddy	Mr. T Ravichandran- R1
11	Comp App (AT) No. 131/2022 For Exemption IA No. 1129/2022 To Implead IA No.1130/2022 For Urgent Hearing IA No. 271/2023	R.V. Tyagarajan Vs Ramakrishnan Sadasivan Liquidator of Thiru Arooran Sugars Ltd	Mr. R Parthasarathy	

12	Comp App (AT) (CH) (Ins) No. 196/2022 For Condone Delay IA No. 446/2022 For Exemption IA No. 445/2022	Rajendra Prasad Tak Vs Girdhari Lal Sharma & 2 Ors WITH	Mr. Kinshuk Chatterjee	Mr. Mohamed Hussain- R1 Mr. ML Ganesh
13	Comp App (AT) (CH) (Ins) No.222/2022 For Exemption IA No. 477/2022	Rajendra Prasad Tak Vs Girdhari Lal Sharma and 2 Ors	Mr. Kinshuk Chatterjee	Mr. Mohamed Hussain- R1 Mr. ML Ganesh- R2
14	Comp App (AT) (CH) (Ins) No. 397/2022 For Stay IA No. 947/2022	Kokku Prabhu Venkata Anjani Kumar Vs Shriram City Union Finance Ltd & Anr	M/s Ramalingam & Associates P. Elaiyarajkumar	Mr. Rajasekar Rao Salvaji
15	Comp App (AT) (CH) (Ins) No. 419/2022	Indo Shell Mould Ltd. Vs ISPT India Pvt Ltd	M/s Ramani & Shankar Advocates	Mr. ML Ganesh Caveator

For Hearing

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
16	Comp App (AT) (CH) (Ins) No. 136/2022 For Stay IA No.323/2022 For Adv. Hg. IA No.190/2023	International Asset Reconstruction Co.Pvt Ltd Vs Erst While Committee of Creditors & Anr	Mr. TK Bhaskar	Mr.Krishna Grandhi - R1 Mr.Ravi Charan & Ms. Niharika- R2
17	Comp App (AT) (CH) (Ins) No. 9/2021 For Exemption IA No. 26/2021 For Additional Docs. IA No. 485/2021 For Urgent Hearing IA No.83/2022 For Direction IA No. 1017/2022	Ashok Sachdev Vs. Call Express Construction (India) Private Limited	Mr. Alishan Naqvee	Mr. Jayant Mr. Pranava Charan
18	Comp App (AT)(CH) (Ins) No. 21/2021 For Condone Delay IA No. 50/2021	M/s. Gayathri Sea Foods& Feeds Pvt Ltd Vs Uni President Vietnam Co Ltd.	Mr.V V. Ramana	Mr. Hari Radhakrishnan Mr.G.Derrick Sam Mr. Chandrashekar
19	Comp App (AT) (CH) No.18/2021 For Stay IA No.207/2021 For Additional docs IA No. 278/2023 For Stay	Vijaya Hospitality and Resorts Ltd & Anr Vs Tony PA & 4 Ors	Mr. Vipin Warriier	Mr. Renjith Rajappan R1- R4

	IA No. 279/2023 For Urgent Listing IA No. 280/2023 To Implead IA No. 315/2023			
20	Comp App (AT) (CH) (Ins) No. 3/2022	Maximus People Solution P Ltd Vs Jeyyam Global Foods P Ltd	Mr. M. Devaraj	Ms. S Yogalakshmi
21	Comp App (AT) (CH) (Ins) No. 101/2022 For Stay IA No. 230/2022 Contempt Case No. 3/2022 To Implead IA No. 1016/2022	Er.Manmohan Singh Jain & Anr Vs Tharuvai Ramachandran Ravichandran RP	Mr. Pawan Jhabakh	Mr.S. Sathyanayanan
22	Comp App (AT) (CH) (Ins) No. 395/2022 For Stay IA No. 943/2022 To Adv. Hg. IA No. 1100/2022	Naveen Kumar Moparthy, Member of the Suspended Board Fastlane Information Technologies Pvt Ltd Vs Ingram Micro India Pvt Ltd & Anr	Mr.Y Suryanarayana	Mr. K Ramesh M/s Ramalingam & Associates
23	Comp App (AT) (CH) (Ins) No.268/2022 For Delay IA No. 567/2022 For Stay IA No. 568/2022	Moghny Maqdoom Mohiuddin Vs. Manish Fashionworld Pvt Ltd & Anr.	Mr. Avinash Krishanan Ravi	Mr.C.A. Subodh Kumar Agarwal, PCA R1 Mr.GMK Raju- RP / R2

Copy to

By the order of Hon'ble Member (J)

(Chennai Bench)

1. Notice Board
2. Website: www.nclat.nic.in

For Assistance,

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NATIONAL COMPANY LAW APPELLATE TRIBUNAL
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9, CGO Complex, Lodhi Road, New Delhi 110 003.

Dated: 01st April, 2023

NOTICE

It is hereby notified that NCLAT, Chennai Bench will 'Hear' cases through Virtual Mode on every Monday and Friday and from Tuesday to Thursday (3 days) cases, will be Heard on Physical Mode only. In event of any of the Member being on Leave, on a particular day, the cases will be Heard 'Virtually'.

This arrangement shall continue, except when directed either by Chairperson or Member (Judicial), Chennai Bench.

Sd/-
Hon'ble Chairperson
NCLAT, New Delhi